

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 210  
IB-3423/ND/2019**

**IN THE MATTER OF:**

**M/s. Reliance Home Finance Ltd.**

**....PETITIONER**

**Vs.**

**Aarcity Infrastructure Pvt. Ltd. and Anr.**

**....RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 19.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

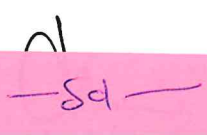
**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

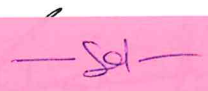
**For the Petitioner/Financial creditor :Mr. Abhishek Sharma, Proxy  
counsel.**

**For the Respondent/Corporate debtor :**

**ORDER**

Heard the submissions made by he Proxy Counsel for the financial creditor. No one is present on behalf of the corporate debtor at the time of virtual hearing of the matter, therefore, in the interest of justice, matter is adjourned to **06.09.2021**.

  
**(Hemant Kumar Sarangi)  
Member (T)**

  
**(P.S.N. Prasad)  
Member (J)**

(Meenu)